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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 6674/2020

LOKESH CHANDRA & ANR. .... Petitioners  
Through Mr.Anant Mishra, Adv.

versus

NATIONAL INSURANCE  
COMPANY LTD. & ANR ..... Respondents  
Through Mr.S.P. Jain, Adv.

**CORAM:**  
**HON'BLE MR. JUSTICE JAYANT NATH**

**ORDER**

% **18.09.2020**

This hearing is conducted through Video-Conferencing.

**CM No.23197-23198/2020**

The application is allowed subject to all just exceptions.

**W.P.(C) 6674/2020**

Issue notice.

Learned counsel for respondent No. 1 accepts notice.

The grievance of the petitioner is that they have taken a health insurance policy from respondent No. 1 in 2006 and has been regularly paying the premium year after year. Suddenly in 2019, respondent No. 1 refused to renew the policy on the ground that the policy in question is no longer given by respondent No.1.

Let respondent No. 1 consider offering to the petitioner an alternate medical insurance policy with approximately the same coverage and the

same premium before the next date of hearing.

Counter-affidavit be filed within three weeks. Rejoinder be filed within one week.

Notice be issued to respondent No. 2, returnable for 21.10.2020.

**JAYANT NATH, J**

**SEPTEMBER 18, 2020**

**rb**